

(c) Landing and traffic rights at Calcutta are offered to all the foreign carriers at the time of negotiation of bilateral air services agreements.

Antecedents of Air India Beneficiary  
GSA, London

4034. SHRI SURAJ BHAN :

SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Air India had to pay Rs. 85 lakhs to its London based General Sales Agent by way of additional incentive 'commission' of 10 per cent over and above the 12 per cent normal commission given to him, simply to redeem an earlier promise of the local Manager there, without any written prior permission of the Commercial Director or Finance Department, or even the Regional Director, U. K. ;

(b) is it also a fact that not only the local Manger of Air India responsible for this huge loss due to payment of Commercial Department, six months thereafter called meetings in Bombay and London to regularise the huge payment with retrospective effect ; what are the related full facts and action taken ; and

(c) the particulars of beneficiary GSA of London and his earlier background related to Air India and other airlines ?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) to (c) The information is being collected and will be laid on the table of the Sabha.

#### Export of Mango Products

4035. SHRI P. RAJAGOPAL NAIDU : Will the Minister of COMMERCE be pleased to state :

(a) whether mango products are being exported from our country to foreign countries ; and

(b) if so, the countries to which the products are exported this year ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) The major destinations are USSR, Saudi Arabia, Yemen Arab Republic, Kuwait, united Arab Emirates, Iraq, U. K. and Federal Republic of Germany.

#### Grant of Priority Status to Fishing Sector by R. B. I.

4036. SHRI K. A. SWAMI : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has granted priority Status to the fishing sector ;

(b) if so, what are the concessions and facilities that should be granted by commercial banks to the fisheries sector ;

(c) whether the nationalised banks, like State Bank of India, have been implementing the guide-lines of the R. B. I. in Visakhapatnam, with respect to the fisheries sector ; and

(d) the details of re-schedulings of long-term loans and other facilities granted in Visakhapatnam by State Bank of India in 1982 and 1983 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Development of fishery is treated as activity allied to agriculture and has been included in the priority sector.

(b) All commercial banks are required to step up their lending to priority sector includes agricultural and allied activities. With a view to ensure that financing of agriculture (which includes allied activity of fishery) gets due importance, various steps have been taken which consist of charging concessional rate of interest, simplification of application forms, liberalisation of terms and conditions relating to security, margin,

repayment period, adequate delegation of discretionary powers to the Branch Managers, disposal of loan applications within stipulated time limit, relaxation of procedural formalities etc.

(b) Yes, Sir. As per data available, public sector banks advances to fisheries in Andhra Pradesh as at the end of March 1981 were as under :—

|                | No. of Account | Amount Outstanding |
|----------------|----------------|--------------------|
| Andhra Pradesh | 10982          | Rs. 467.97 lakhs   |
| All India      | 73406          | Rs. 6548.24 lakhs  |

As at the end of March, 1981, the SBI Group have financed in Andhra Pradesh 2755 accounts having total loans outstanding at Rs. 126.86 lakhs for fisheries.

(d) Information is being collected and to the extent possible will be laid on the table of the House.

लोगों द्वारा "सहारा इंडिया" में जमा कराया गया धन

4037. श्री हरीश रावत : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) सहारा इंडिया चिट फंड एजेंसी में अब तक लोगों द्वारा कुल कितना धन जमा कराया गया है ;

(ख) क्या इस कम्पनी के प्रत्येक भागीदार की वित्तीय स्थिति इतनी अच्छी है कि यदि लोगों का जमा धन उन्हें वापस नहीं किया जाता, तो सरकार उनकी सम्पत्ति को बेचकर यह धन प्राप्त कर सकती है ; और

(ग) यदि नहीं, तो क्या सरकार का विचार इस कम्पनी के सभी कार्यकलापों को समुचित रूप से जांच कराने का है ?

वित्त मंत्रालय में उपमंत्री (श्री जनार्दन पुजारी) : (क) से (ग) सम्भवतः माननीय सदस्य का आशय सहारा डिप्पाजिट्स एण्ड इन्वेस्टमेंट्स (इंडिया) लि० से है जिसका पंजीकृत कार्यालय ए 5/23 कृष्णा नगर दिल्ली और प्रधान कार्यालय बम्बई में है। भारतीय रिजर्व बैंक का मत है कि इस कम्पनी की गतिविधियां इनामी चिट और धन परिचालन स्कीम (पाबंदी) अधिनियम, 1978 के अधिकार क्षेत्र के अन्तर्गत आती हैं। तदनुसार बैंक ने इस मामले में दिल्ली प्रशासन को उचित कार्रवाई करने का परामर्श दिया था। बताया जाता है कि जमाकर्ताओं के साथ कथित धोखा करने के अपराध में कम्पनी के विरुद्ध रजिस्टर किए गए आपराधिक मामलों की जांच के दौरान दिल्ली पुलिस की अपराध शाखा ने इस कम्पनी के अध्यक्ष, निदेशकों और कुछ अन्य अधिकारियों को गिरफ्तार किया है। इस मामले की जांच अभी चल रही है। इसी बीच, उच्च न्यायालय ने इस कम्पनी के लिए एक सरकारी परिसमापक नियुक्त कर दिया है। भारतीय रिजर्व बैंक के पास इस कम्पनी की विभिन्न शाखाओं में जनता की जमा राशियों के बारे में कोई सूचना नहीं है।

#### Liberalisation of Export Credit Refinance Facility

4039. SHRI M. V. CHANDRASHEKARA MURTHY :

SHRI B. V. DESAI :

SHRI HARISH GANGWAR : Will the Minister of FINANCE be pleased to state :

(a) whether the liberalised export credit refinance facility for the banks to enable them to underpin exports are the main planks for the 1983-84 credit policy for the banks announced by the Reserve Banks of India ;

(b) if so, the other details of the policy announced by the RB ;